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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

REGN.NO. O.A. 352/86.

DATE OF DECISION: 2.11.1992.

R.S. Bhandari.

..Petitioner.

Versus

Union of India.

...Respondent.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.  
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Petitioner. None.

For the Respondent. None.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

The petitioner was appointed as Technical Assistant (Nephrology) on ad hoc basis w.e.f. 24.4.86. Shortly thereafter the said order was cancelled on 15.5.1986 (Annexure 'A'). It is the said order that is challenged in this case. The appointment being only ad hoc in nature, the petitioner has not acquired any title to the post. The appointment was held by the petitioner only for a couple of weeks. Hence, there is no enforceable right of the petitioner to maintain this petition. So far as reason for termination of ad hoc appointment is concerned, it is not possible to take the view that it is arbitrary. In the reply it is stated that it is a newly and created post / pending regular recruitment rules for filling up the post, ad hoc appointment was made as a stop-gap arrangement. It is further stated that the post had to be filled by promotion and not by the process of selection as was the procedure adopted for making the ad hoc appointment of the petitioner. It is further stated that there are large number

of seniors who would have preferential claim for consideration.

2. Looked at from any angle, there is no merit in this petition. It is accordingly dismissed. No costs.

*Subhash*  
(I.K. RASGOTRA)

MEMBER(A)

*V.S. Malimath*  
(V.S. MALIMATH)  
CHAIRMAN

'SRD'  
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